

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1790/01

Thursday, this the 2nd day of May, 2002

Hon'ble Mrs. Lakshmi Swaminathan, Vice Chairman (J)  
Hon'ble Shri S.A.T. Rizvi, Member (Admn)

Shri Kapil Kumar  
Superintendent  
Vocational Rehabilitation  
Centre for Handicapped,  
Ludhiana, Punjab - 141 003

..Applicant

(By Advocate: Shri R.R.Ojha)

Versus

1. Union of India  
through the Secretary  
Govt. of India  
Ministry of Labour  
Shram Shakti Bhawan  
New Delhi-1
2. The Director General of Employment  
& Training, Ministry of Labour  
Shram Shakti Bhawan  
New Delhi-1
3. The Director (LMI)  
Director General of Employment & Training  
Ministry of Labour  
Shram Shakti Bhawan  
New Delhi-1
4. Dy. Director of Employment Exchange  
Ministry of Labour  
Shram Shakti Bhawan  
New Delhi-1

..Respondents

(By Advocate: Shri Madhav Panikar)

O R D E R (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, VC (J)

In this application, the applicant is aggrieved by the letter/Fax Message issued by the respondents dated 9.7.2001 (Annexure A-8). By this letter, certain directions have been issued in respect of the applicant, including a direction that recoveries from his salary should be made as per the LPC in accordance with the rules.

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2. During hearing, our attention has been drawn by both the learned counsel for the parties to a representation made by the applicant dated 5.7.2001 (Annexure A-7). From the reply filed by the respondents to the OA, it is seen that they have stated that only in his letter dated 9.7.2001 (sic) which, Shri Madhav Panikar, learned counsel, submits is a typographical error in the letter dated 5.7.2001, the applicant has given some reasons and before the same could be considered, he has filed the OA on 20.7.2001. Shri R.R.Ojha, learned counsel submits that he has no objection if the respondents are given some time to consider the applicant's representation/letter dated 5.7.2001 on the subject of what, he claims are unjustified recoveries to be made from his salary by a reasoned and a speaking order.

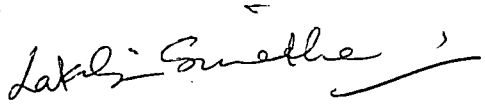
3. In view of what has been stated above, the OA is disposed of with the following directions to the respondents:-

- i) The respondents shall consider the aforesaid representation/letter submitted by the applicant dated 5.7.2001 and pass a reasoned and a speaking order so as to bring out the reasons for their action in passing the recovery order which has been impugned in the present application. This shall be done as expeditiously as possible, with intimation to the applicant. In the meantime, till passing of the order as above, the

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respondents may not affect any recoveries in  
furtherance of the order dated 9.7.2001.  
No order as to costs.

  
(S.A.T. Rizvi)  
M (A)

  
(Mrs. Lakshmi Swaminathan)  
V.C. (J)

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